

(क) क्या यह सच है कि परिवार नियोजन आन्दोलन पर्याप्त प्रगति नहीं कर रहा है क्योंकि किसी क्षेत्र में नियुक्त की गई नर्सों (समाज सेविकाएं) उस क्षेत्र की भाषा नहीं जानती हैं ;

(ख) यदि हां, तो क्या सरकार का विचार ऐसी सेविकाओं को नियुक्त करने का है जो कि सम्बन्धित क्षेत्र को भाषा जानती हों ;

(ग) क्या यह भी सच है कि ग्राम सेविकाएँ ग्रामों में ठीक प्रकार से काम नहीं कर पा रही हैं क्योंकि इस दिशा में जनता में जागृति उत्पन्न नहीं की गई है ; और

(घ) यदि हां, तो इस बारे में लोगों में जागृति उत्पन्न करने के लिए क्या उपाय किये गये हैं ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्रालय में राज्य मंत्री (डा० श्रीमति चन्द्रशेखर) : (क) और (ख). परिवार नियोजन कार्यक्रम के अन्तर्गत सहायक नर्स घात्रियां (समाज सेविकाएं नहीं) नियुक्त की जाती हैं। सामान्यतया वे स्थानीय लड़कियां होती हैं और जहां तक व्यावहारिक होता है उन्हें उसी क्षेत्र में ही प्रशिक्षित किया जाता है। अतः उसके लिए आम तौर पर भाषा की कठिनाई नहीं होती है।

(ग) और (घ). ग्राम सेविकाएं सामुदायिक विकास संगठन की कर्मचारी हैं। तथापि, परिवार नियोजन कार्यक्रम के अन्तर्गत उन्हें अपनी ड्यूटी के सामान्य समय में प्रेरणा और शिक्षा सम्बन्धी कार्य के लिए शामिल किया जा रहा है। सघन जन संचार साधनों के जरिये, जिनमें फिल्म प्रदर्शन, गोष्ठी विचार-विमर्श, सामूहिक बैठकों का उपयोग तथा कठपुतलीनाच, भजन, कीर्तन, रेडियो आदि जैसे परम्परागत तरीकों का प्रयोग भी शामिल है, देश भर में जनमत और जागरूकता उत्पन्न की जा रही है।

Borak Project

5531. SHRIMATI JYOTSNA CHANDA : Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 1669 on the 3rd March, 1969 and state :

(a) whether the Governments of Assam and Manipur have since discussed the question of rehabilitation of the people of Jiribum who will be affected by the Borak Project ; and

(b) if not, whether they propose to discuss it in the near future so that the Borak Project could be implemented expeditiously ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Not yet.

(b) A reply from the Government of Assam, who have been addressed on the subject, is awaited.

M/s. Narula Finance Company, Delhi

5532. SHRI YASHPAL SINGH ; Will the Minister of FINANCE be pleased to state :

(a) whether Government have received any complaint against M/s. Narula Finance Company, Delhi wherein proofs have been supplied in cases of deceiving Government by adopting unfair means to evade Income-tax by the Company ;

(b) if so, whether Government have discovered the malpractices indulged in by the Company and the details thereof ; and

(c) if not, the reasons for delay in taking action against Company ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Some complaints of tax evasion by the company have been received.

(b) Investigations into the complaints are in progress. At this stage, it is not

possible to give details in the interests of proper investigations.

(c) The delay is due to the fact that the company has gone into liquidation and no legal action against the company can be taken without the permission of the High Court.

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 4187 DATED 24-3-1969 RE. INCOMPLETE FITTINGS IN FOUR STOREY QUARTERS IN SECTOR 12, R. K. PURAM, NEW DELHI.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : In answer to part (a) of the Unstarred Question No. 4187 in the Lok Sabha on the 24th March, 1969, it was *inter alia* stated that "costly fittings like fans etc. were, as usual provided after occupation to avoid pilferage". On a further investigation it has been found that out of 400 four-storeyed quarters in Sector XII, fittings were provided in about 350 quarters. In the remaining quarters, fans and a few fittings such as lamp shades and brackets could not be made available by the allottees for providing the electrical fittings in the remaining quarters are expected to be provided by the 31st March, 1969. Therefore, the answer to part (a) of the Unstarred Question No. 4187 in the Lok Sabha on the 24th March, 1969, may kindly be read as follows :—

(a) No, Sir. The 400 four-storeyed quarters in Sector XII of Ramakrishnapuram were allotted after water and electricity were available. Costly fittings like fans etc. were, as usual, provided in about 350 quarters occupation to avoid pilfersage. In about 50 quarters fans and a few fittings such as lamp shades and brackets could not be provided because about 20 of these quarters have not been made available by the allottees for the installation of electrical fittings. The fans and fittings in the remaining quarters (about 30 in number) are expected to be provided by the 31st March, 1969.

I regret the slight factual inaccuracy which crept in the previous answer.

12.37 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE REPORTED ATTACK ON MAHATMA GANDHI AND PANDIT JAWAHAR LAL NEHRU IN A SOUVENIR

SHRIMATI ILA PALCHOUDHURI (Krishnagar) : Sir, I call the attention of the Minister of Education to the following matter of urgent public importance and I request that he may make a statement thereon :

"The scandalous attack on Mahatma Gandhi and Pandit Nehru in the Souvenir published from Jadavpur University by Anupam Mukhopadhyaya and Samit Ghosh."

SHRI H. N. MUKHERJEE (Calcutta North-East) : On a point of order, Sir. (*Interruptions.*)

SOME HON. MEMBERS : I do not know why rowdiness should start. I wish to raise a point of order. Are we in this House to be called upon to take notice of what happened in individual university campuses and what is done by individuals? Much more than these people I care for Gandhiji. The whole world knows it. These rowdies do not know. (*Interruptions.*) You know, Sir, and whoever matters in this country knows my attitude and my people's attitude towards Gandhiji. That is a different matter. The proceedings of this House are becoming absolutely unintelligible to those who have been in this House longer than so many of these people. When I read this notice, I was flabbergasted—Mr. X said something in Jadavpur University and we discuss it in Parliament. Where are we going? I want to know how it is that this kind of things is permissible. I do not know what is all this n n-sense. It is a procedural matter. Are these rowdies devotees of Mahatma Gandhi?

MR. DEPUTY-SPEAKER : Usually, we in this House respect the autonomy of university bodies. But in this case, it appears to me from the notice that a certain matter is published in a souvenir.